

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/s. CANDID INDUSTRIES LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	CANDID INDUSTRIES LIMITED
2. Date of Incorporation of Corporate Debtor	19.08.1991
3. Authority under which Corporate Debtor is Incorporated / Registered	ROC - HYDERABAD
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U18100TG1991PLC013088
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Office: Plot No. 1, Survey No. 308, Venkateswara Cooperative Industrial Estate, Jeedimetla, Hyderabad, Telangana-500 855
6. Insolvency Commencement Date in respect of Corporate Debtor	02.04.2026 (Order uploaded on 07.04.2026)
7. Estimated Date of Closure of Insolvency Resolution Process	03.10.2026
8. Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	V DURAISAMY Reg No: IBBI/PA-002/IP-N00609/2018-2019/11862
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	V DURAISAMY RESOLUTION PROFESSIONAL Reg No: IBBI/PA-002/IP-N00609/2018-2019/11862 397, Precision Plaza, Third Floor, No. 23, Anna Salai, Teynampet, Chennai - 600 018. karurdurai.samy@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	397, Precision Plaza, Third Floor, No. 23, Anna Salai, Teynampet, Chennai-600 018. candidcirp@gmail.com
11. Last Date for Submission of Claims	21.04.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: As contained in the Serial No 10.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. CANDID INDUSTRIES LIMITED on 02.04.2026.

The Creditors of M/s. CANDID INDUSTRIES LIMITED are hereby called upon to submit their claims with proof on or before 21.04.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

V DURAISAMY
INTERIM RESOLUTION PROFESSIONAL
Place: Chennai (Reg No: IBBI/PA-002/IP-N00609/2018-2019/11862)

"FORM NO. URC-2"
Advertisement giving notice about registration under Part I of Chapter XXI of the Act

[Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Telangana that AJA CONSULTING SERVICE LLP [LLPIN: ABB-1151] may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares, with the name AJA CONSULTING SERVICES PRIVATE LIMITED.

2. The principal objectives of the company are as follows:-
To take over the running business of M/s Aja Consulting Services LLP relating to the business of providing staffing, recruitment, placement, training and development, restructuring of organizations in terms of manpower resources and in all such other areas concerning Human Resources in India and abroad for service industry including software and other industries and to act as authorized representative, dealers, and distributors for providing end to end recruitment/staffing solutions to the clients globally.

3. A copy of the draft memorandum and articles of association of the proposed company AJA CONSULTING SERVICES PRIVATE LIMITED may be inspected at the Registered Office at 4th Floor, A Block, Q City, Survey No. 109, 110, 111, 112, Nanakramguda, Serilingampally Mandal, Hyderabad, Gachibowli, K.V. Rangareddy, Hyderabad, Telangana-500032.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122050, within twenty one days from the date of publication of this notice, with a copy to the company at its registered office.

Dated this 9th day of April 2026.

For Aja Consulting Services LLP
SD/- Prasanth Kumar Surbhi
(Designated Partner)

MEHAI TECHNOLOGY LIMITED
CIN: L35105RJ2013PLC06946

Registered Office: Plot No. H-394 RIICO, Sarna Dungan Amber, Industrial Area Jhotwara, Jaipur, Rajasthan, India, 302012
Corporate Office: 144, Dakshindari Road Sreebhumi North 24 Parganas, Patipukur, North 24 Parganas, Patipukur, West Bengal, India, 700048
Telephone No: 033 4602 5842, Website: <https://mehaitech.com/in/>, Email: cs@mehai.co.in

NOTICE OF POSTAL BALLOT

NOTICE is hereby given pursuant to Section 102, 108, Section 110 and other applicable provisions, if any, of the Companies Act, 2013 ("Act") and Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 ("Rules"), as amended from time to time, read with the General Circular No.14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020, General Circular No.22/2020 dated June 15, 2020, General Circular No. 33/2020 dated September 28, 2020, General Circular No. 39/2020 dated December 31, 2020, General Circular No. 10/2021 dated June 23, 2021, General Circular No. 20/2021 dated December 8, 2021 and General Circular No. 3/2022 dated May 5, 2022, General Circular No. 11/2022 dated December 28, 2022, General Circular No. 9/2023 dated September 25, 2023, No. 9/2024 dated September 19, 2024 and the latest being General Circular No. 03/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs ("MCA") (hereinafter collectively referred to as "MCA Circulars"), Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India, Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and other applicable provisions of the Act, Rules, Circulars and notifications issued thereunder, (including any amendment(s), statutory modification(s) and/or re-enactment thereof for the time being in force), for seeking consent of the members of the Company for the following resolutions proposed to be passed through Postal Ballot ("Postal Ballot") by way of voting through electronic means ("remote e-voting").

Sr. No.	Particulars	Type of Resolution
1.	Alteration in the Main Object Clause and ancillary Object Clause of Memorandum of Association of the Company	Special
2.	Re-Appointment of Mr. Akash Tak (DIN:09013968) as a Non-Executive Independent Director of the Company	Special

In compliance with the MCA Circulars, the Company has completed the dispatch of the Postal Ballot Notice, by Electronic means only, on Wednesday 08, 2026, to those members of the Company whose names appeared in the Register of Members/ List of Beneficial Owners as maintained by the Company/ Depositories, respectively, as at close of business hours on Friday, April 03, 2026 ("Cut-off date") and whose email IDs are registered with the Company / Depository Participant(s) ("DP"). The Postal Ballot Notice is available on the website of the Company at <https://mehaitech.com/in/>, on the website of Stock Exchange i.e. BSE at www.bseindia.com and on the website of National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com.

Members whose names appeared in the Register of Members/ List of Beneficial Owners as on the Cut-off date are entitled to vote on the Resolution as set forth in the Postal Ballot Notice. The Voting Rights of the Members shall be reckoned in proportion to the paid-up equity shares held by them as on the Cut-off date. A person who is not a Member as on the Cut-off date shall treat the Postal Ballot Notice for information purpose only.

In compliance with the MCA Circulars, the Company has provided only the remote e-voting facility to its members, to enable them to cast their votes electronically instead of submitting the physical Postal Ballot form. The communication of the assent or dissent of the members would take place only through the remote e-voting system. The Company has engaged the services of NSDL for the purpose of providing remote e-voting facility to all its members to cast their votes electronically only.

The detailed procedure and instructions for remote e-voting are enumerated in the Postal Ballot Notice. Remote e-voting shall commence on Thursday, April 09, 2026 at 09:00 A.M. IST and ends on Friday, May 08, 2026 at 05:00 P.M. IST. The remote e-voting facility shall be disabled for voting by NSDL (Depository) upon expiry of the aforesaid voting period. Members who have not registered their email addresses, are requested to register their email addresses, in respect of electronic holdings with the Depository through their concerned Depository Participant(s).

The Board of Directors has appointed Mr. Abbas Vithorawala, Practising Company Secretary (Membership No.: A23671, COP No.: 8827), as Scrutinizer for conducting the Postal Ballot, through the remote e-voting process, in a fair and transparent manner. The Scrutinizer's decision on the validity of the Postal Ballot shall be final.

The Scrutinizer will submit his result to the Chairman of the Company or any other person authorized by him. The results of the Postal Ballot will be announced within two working days from the completion of voting period. The said results along with the Scrutinizer's Report will be intimated to BSE, where the Equity Shares of the Company are listed. Additionally, the results will also be uploaded on the Company's website <https://mehaitech.com/in/> and on the website of National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on : 022 - 4886 7000 or send a request to Ms. Pallavi Mhatre at evoting@nsdl.com. In case members are unable to open or read the said Notice, the required software, i.e., Adobe Reader, may be downloaded using the following link: <https://get.adobe.com/reader>.

In case members are unable to open or read the said Notice, the required software, i.e., Adobe Reader, may be downloaded using the following link: <https://get.adobe.com/reader>.

For Mehai Technology Limited
Sd/-
Sandipan Lai
Company Secretary & Compliance Officer
Membership No: A68420

Date: April 08, 2026
Place: Kolkata

S. E. RAILWAY - TENDER
Tender Notice No.: CKP-EAST-26-27-02, dated 07.04.2026. e-Tender is invited by Divisional Railway Manager/Engg/Chakracharpur, S.E. Railway, Chakracharpur for & on behalf of the President of India against open tender for the following work. Manual offers are not allowed against this tender, and any such manual offer received shall be ignored. Name of work: Upgradation/modernization of infrastructure at existing Goods shed at GUMI (Gorumahisani) station. Tender value: ₹ 10,16,28,109.67. EMD: ₹ 20,32,600/- Cost of Tender Form: 0.00. Date of Opening : 30.04.2026. The tender can be viewed at website <http://www.ireps.gov.in> The tenderer/bidders must have Class-III Digital Signature Certificate & must be registered under on IREPS portal. Only registered tenderer/bidder can participate on e-tendering. Note: e-Tender Forms shall be issued free of cost to all tenderers. (Authority-Railway Board's letter No. 2020/CE-I/CT/3E/GCC/Policy dtd. 16.07.2020). (PR-26)

PUBLIC NOTICE
This is information to the general public that Black Granite Mine project situated at Syno 182, Sirsanangandla village, Charakonda Mandal, Nagar Kurmool District, Telangana State, being developed by Sri. Md. Azeemuddin 7.70Ha Mining of Black Granite Quarry has been accorded Environmental Clearance by State level Environment Impact Assessment Authority (SEIAA) Order No. EC25B0108TG5602685N Date: 02-04-2026 Copy of the said Environmental Clearance is available with Telangana State Pollution Control Board
Sd/-
Md. Azeemuddin

afcom
Beyond Flying Cargo

AFCOM HOLDINGS LIMITED
(formerly known as "Afcom Holdings Private Limited")
CIN: L51201TN2013PLC089652

Registered Office: No 2, LIC Colony, 2nd Cross Street, Dr. Radhakrishnan Nagar, Thiruvanniyur, Chennai - 600041, Tamil Nadu, India
Corporate Office: Plot no. 16 (NP), 3rd Floor, Indique Palmyra, SIDCO Industrial Estate, Ekkatuthangal, Guindy Industrial Estate, Chennai, Chennai City Corporation, Tamil Nadu, India, 600032
Website: <https://afcomcargo.com/>; Email ID: info@afcomcargo.com; Tel: 044-22213333

POSTAL BALLOT NOTICE AND E-VOTING INFORMATION

Members of the Company are hereby informed that in accordance with the provisions of Section 110 and 108 of the Companies Act, 2013 (the "Act") read with the Companies (Management and Administration) Rules, 2014 (the "Rules"), Secretarial Standard on General Meetings ("SS-2") as issued by the Institute of Company Secretaries of India (ICSI), General Circular No. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, and various subsequent circulars issued in this regard, latest being Circular No. 03/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs ("MCA Circulars"), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") and other applicable laws, rules and regulations (including any statutory modification(s), clarification(s), substitution(s) or re-enactment(s) thereof for the time being in force), the resolution as set out hereunder has been proposed for approval of the Members of the Company as Ordinary Resolution through Postal Ballot by way of voting through electronic means only ("remote e-voting"). In compliance with the aforesaid MCA Circulars, the Company has provided the facility to its members to exercise their right to vote only through remote e-voting and no physical ballot forms will be accepted.

1. Appointment of M/s. S.A.E. & Associates LLP, Company Secretaries, as Secretarial Auditors of the Company for a term of five consecutive years

The Company has engaged the services of National Securities Depository Limited (NSDL), our Designated Depository, as the agency to provide e-voting facility.

The Postal Ballot Notice along with the instructions regarding remote e-voting has been dispatched on Wednesday, April 08, 2026 only through electronic mode to those members, whose e-mail addresses are registered with MUFG Intime India Private Limited or National Securities Depository Limited (NSDL) / Central Depository Services (India) Limited (CDSL) / Depository Participants and whose names appear in the Register of Members or List of Beneficial Owners as on Friday, April 03, 2026 ("Cut-Off Date") in accordance with the guidelines prescribed by the Ministry of Corporate Affairs ("MCA").

The Postal Ballot Notice is also available on relevant section of the website of the Company i.e. <https://afcomcargo.com/investors/corporate-announcements/> and on the e-voting website of NSDL at www.evoting.nsdl.com and also on the website of BSE Limited (BSE) on which the shares of the Company are listed at www.bseindia.com. The relevant documents referred to in the Postal Ballot Notice shall be available for inspection electronically until the last date of remote e-voting. Members seeking to inspect such documents may send a request to the Company at corporate@afcomcargo.com.

All the members of the Company as on the Cut-Off Date (including those members who may not have received this Notice due to non-registration of their e-mail addresses with MUFG Intime or Depositories/Depository Participants) shall be entitled to vote in accordance with the process specified in Remote e-Voting Instructions in the Postal Ballot Notice.

The voting rights of the members shall be in proportion to their shareholding in the paid-up equity share capital of the Company as on the Cut-Off Date. Further, the voting rights for equity shares are one vote per equity share. A person who is not a member as on the Cut-Off Date shall treat this Notice for information purposes only.

Members holding shares in physical mode and who have not updated their e-mail addresses with the Company are requested to send an email to NSDL at evoting@nsdl.com and get their respective email addresses updated. Members holding shares in dematerialised mode are requested to register/update their email addresses with the relevant Depositories/Depository Participants.

Remote e-voting shall commence on Thursday, April 09, 2026 from 09.00 a.m. (IST) and ends on Friday, May 08, 2026, at 05:00 p.m. (IST). The remote e-voting module shall be disabled by NSDL for voting thereafter. Once the vote on the resolution is cast, by the member, the member shall not be allowed to change it subsequently.

Ms. Sri Vidhya Kumar (FCS Membership No. F11114 and Certificate of Practice No. 20181), Practising Company Secretary, has been appointed as the "Scrutinizer" to scrutinize the Postal Ballot through the remote e-voting process in a fair and transparent manner.

The Scrutinizer will submit the report to the Chairman of the Company or to any other person authorized by him in writing who shall countersign the same after completion of scrutiny of the remote e-voting and the results of the remote e-voting shall be declared on or before Monday, May 11, 2026. The results will also be displayed on the website of the Company, <https://afcomcargo.com/>, under the Investor section and website of Stock Exchange i.e., BSE Limited and on the e-voting website of NSDL.

The resolution, if approved by the requisite majority of members by means of Postal Ballot, shall be deemed to have been passed on the last day of e-voting i.e. Friday, May 08, 2026.

In case of any queries/grievances pertaining to remote e-Voting, you may refer the Frequently Asked Questions ("FAQs") for Shareholders and e-Voting user manual for Shareholders available at the "Download" section of www.evoting.nsdl.com or call on no.: 022 - 4886 7000 or contact Mr. Pallavi Mhatre, AVP-NSDL at their designated e-mail addresses: evoting@nsdl.com. The Postal Address of NSDL is 3rd Floor, Naman Chamber, Plot C-32, G-Block, Bandra Kuria Complex, Bandra East, Mumbai, Maharashtra - 400 051.

By the Order of Board of Directors
For AFCOM HOLDINGS LIMITED
Sd/-
Deepak Parasuraman
Chairman & Managing Director
DIN:00699855

Place: Chennai
Date: April 08, 2026

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/S EKS SPINNERS PVT LTD.

RELEVANT PARTICULARS

1. Name of corporate debtor	EKS Spinners Private Limited
2. Date of incorporation of corporate debtor	18/05/1995
3. Authority under which corporate debtor is incorporated / registered	ROC Chennai
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U17111TN1995PTC031431
5. Address of the registered office and principal office (if any) of corporate debtor	Ganapathy, No. 2/120, Ranganathapuram Street, Dhalaivaipuram, Rajapalayam Thaluk, Virudhunagar District, Tamil Nadu-626 188
6. Insolvency commencement date in respect of corporate debtor	02/04/2026 (Order received on 07/04/2026)
7. Estimated date of closure of insolvency resolution process	04/10/2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Jasin Jose IBBI/PA-001/IP-P00695/2017-2018/11225
9. Address and e-mail of the interim resolution professional, as registered with the Board	Ponmattam Madasery, Mookannoor, Angamaly - P.O. 683577, Kerala, India Email - jasinjoseponmattam@gmail.com 5D, Skyline Riverside, Thottumugham, Aluva, Kerala, India - 683105 Email: spinnereks@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	
11. Last date for submission of claims	21/04/2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. a) Relevant Forms and b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s EKS Spinners Private Limited on 02/04/2026 (Order received on 07/04/2026).

The creditors of M/s EKS Spinners Private Limited, are hereby called upon to submit their claims with proof on or before 21/04/2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of
Interim Resolution Professional: Jasin Jose
Date and Place: 09/04/2026, Aluva

FORM B PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF TUSCAN CONSULTANTS AND DEVELOPERS PRIVATE LIMITED

Sr. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	TUSCAN CONSULTANTS AND DEVELOPERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	09/03/1993
3.	Authority under which corporate debtor is incorporated / registered	ROC Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85110KA1993PTC014087
5.	Address of the registered office and principal office (if any) of corporate debtor	2 nd Floor No. 35/1, Yellappa Chetty Layout, Civil Station, Ulsoor Road, Bangalore, Karnataka, India, 560042
6.	Date of closure of Insolvency Resolution Process	26/03/2026
7.	Liquidation commencement date of corporate debtor	27/03/2026 (Order received on 07/04/2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Kailash Thanmal Shah Regn. No: IBBI/PA-001/IP-P00267/2017-2018/10511
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 505, 21 st Century Business Centre, Nr. World Trade Centre, Ring Road, Surat - 395002, Gujarat. Email: ipkshah@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 505, 21 st Century Business Centre, Nr. World Trade Centre, Ring Road, Surat - 395002, Gujarat. Email: liq.tuscan@gmail.com
11.	Last date for submission of claims	07/05/2026

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of the Tuscan Consultants and Developers Private Limited on 27/03/2026 (Order received on 07/04/2026).

The stakeholders of Tuscan Consultants and Developers Private Limited are hereby called upon to submit their claims with proof on or before 07/05/2026, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-
Mr. Kailash Thanmal Shah
Liquidator in the matter of Tuscan Consultants and Developers Private Limited
Date: 09/04/2026 Regn. No: IBBI/PA-001/IP-P00267/2017-2018/10511
Place: Surat AFA No.: AA1/10511/02/300627/108991 valid till 30/06/2027

"IMPORTANT"

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